

9. CP 060/00048/2016 in

O.A. No. 060/00134/2014

Satinder Pal & Others Vs. U.O.I & Others

22.04.2016

Present: Mr. Aalok Jagga, counsel for the applicants

1. DB is not available today.
2. List on 03.05.2016.

(JUSTICE L.N. MITTAL)

MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

13. CP No.060/00048/2016 IN OA No.060/00734/2014

(SATINDER PAL & ORS. VS. BHAWNA GARG & ANR.)

03.05.2016

Present: Sh. Aalok Jagga, counsel for the applicants.

1. Counsel for the applicants submitted that order dated 27/01/2016 of the Tribunal was required to be complied with within two months, but has not yet been complied with.
2. Notice be issued to the respondents, to show cause why action for contempt of court be not taken against them.
3. List on 02.06.2016. Personal appearance of the respondents is exempted for the time being.

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(RAJWANT SANDHU)
MEMBER (A)

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(JUSTICE L.N. MITTAL)
MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH

27. CP 060/00048/2016 in

O.A. No. 060/00734/2014

Satinder Pal & Others Vs. Bhawna Garg & Another

02.06.2016

Present: None for the applicants

Mr. Aseem Rai, counsel for the respondents

Learned counsel for the respondents has stated that order of the Tribunal has since been complied with by passing the requisite order. As prayed for by him, list on 03.06.2016 so that the order passed by the respondents in compliance with the order of the Tribunal may be placed on record.


(RAJWANT SANDHU)

MEMBER (A)

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(JUSTICE L.N. MITTAL)

MEMBER (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH

21. CP 060/00048/2016 in

O.A. No. 060/00734/2014

Satinder Pal & Others Vs. Bhawna Garg & Another

03.06.2016

Present: Mr. Rajan Puri, proxy counsel for the applicants

Mr. Aseem Rai, counsel for the respondents

1. Copy of order dated 01.06.2016 passed by the respondents pursuant to order dated 27.01.2016 (Annexure A-3) of the Tribunal, given today in Court by learned counsel for the respondents, is taken on record subject to all just exceptions.
Order of the Tribunal has thus been complied with.
2. Resultantly, the instant Contempt Petition is dismissed as infructuous. Notices issued to the respondents stand discharged. It goes without saying that the applicants shall be at liberty to avail of any remedy available under law qua order dated 01.06.2016.


(RAJWANT SANDHU)

MEMBER (A)

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(JUSTICE L.N. MITTAL)

MEMBER (J)